

Rep. by Act 56 of 1974, s-2 & Sch I

THE REPRESENTATION OF THE PEOPLE
(AMENDMENT) ACT, 1963

No. 2 OF 1963

[25th January, 1963]

An Act further to amend the Representation of the People
Act, 1950.

BE it enacted by Parliament in the Thirteenth Year of the Republic
of India as follows:—

Short title.

1. This Act may be called the Representation of the People
(Amendment) Act, 1963.

Amend-
ment of
Fourth
Schedule
Act 43 of
1950.

2. In the Fourth Schedule to the Representation of the People Act,
1950,—

(a) under the heading "ANDHRA PRADESH", for the entries—

"5. Class I Panchayats, that is to say, Panchayats noti-
fied by the State Government in the Official Gazette as
Panchayats which exercise jurisdiction over an area contain-
ing a population of not less than five thousand and whose in-
come for the financial year immediately preceding the date
of the notification was not less than ten thousand rupees.

6. Class II Panchayats which have been notified for
the appointment of whole-time executive officers.",

the following entry shall be substituted, namely:—

"5. Panchayat Samithis";

(b) under the heading "BIHAR", after the entry "4. Notified
Area Committees.", the following entries shall be inserted,
namely:—

"5. Zila Parishads.

6. Panchayat Samitis";

(c) under the heading "MADRAS", for the entry "4. Class I Panchayats, that is to say, Panchayats notified by the State Government in the Official Gazette as Panchayats which exercise jurisdiction over an area containing a population of not less than five thousand and whose income for the financial year immediately preceding the date of the notification was not less than ten thousand rupees.", the following entry shall be substituted, namely:—

"4. Town Panchayats notified under the Madras Panchayats Act, 1958 (Madras Act XXXV of 1958), that is to say, Panchayats having a population estimated at not less than five thousand and an annual income estimated at not less than ten thousand rupees.";

(d) under the heading "MAHARASHTRA", for the existing entries, the following entries shall be substituted, namely:—

- "1. Municipalities.
2. Cantonment Boards.
3. Town Committees.
4. Zilla Parishads.";

(e) under the heading "UTTAR PRADESH", after the entry "5. Notified Area Committees.", the entry "6. Kshettra Samitis," shall be inserted.